The following shall be substituted,

"17-A (1) The Central Government, having regard to the availability of sugarcane for crushing by the sugar factories, situation of sugar production in the country and such other factors as it may consider necessary, and after consultation with the Committee, may sanction and notify schemes to give loans to sugar factories for the development of sugarcane in their specified areas for the following purposes, namely,

(a) purchase of seeds,
(b) purchase of fertilizers,
(c) purchase of pesticides.

(2) under sub-rule (1) the schemes may provide for the following, namely,

(i) the amount of loan that may be disbursed to various categories of sugar factories;
(ii) the manner and form in which applications may be made under this rule;
(iii) the manner in which such loans may be disbursed including the condition regarding signing of contract or agreement and monitoring of utilisation of the loan;
(iv) the period during which such scheme for grant of loans will be operative;
(v) any other matter which is required to be made or notified in the scheme.

(3) Only such sugar factories as have fully repaid all sums, which have become due in respect of sugar development fund and levy sugar price equalization fund will be eligible to apply for loan under the schemes notified under sub-rule (1).

(4) The repayment of loans sanctioned under any scheme under sub-rule (1) together with interest shall be made in four equal annual instalments and shall commence on expiry of one year from the date of disbursement of the loan."

3. For rule 17-A, the following shall be substituted, namely,—

"17 - A (1) The Central Government, having regard to the availability of sugarcane for crushing by the sugar factories, situation of sugar production in the country and such other factors as it may consider necessary, and after consultation with the Committee, may sanction and notify schemes to give loans to sugar factories for the development of sugarcane in their specified areas for the following purposes, namely,

(a) purchase of seeds,
(b) purchase of fertilizers,
(c) purchase of pesticides.

(2) under sub-rule (1) the schemes may provide for the following, namely,

(i) the amount of loan that may be disbursed to various categories of sugar factories;
(ii) the manner and form in which applications may be made under this rule;
(iii) the manner in which such loans may be disbursed including the conditions regarding signing of contract and monitoring of utilisation of the loan;
(iv) the period during which such scheme for grant of loans will be operative;
(v) any other matter which is required to be made or notified in the scheme.

(3) Only such sugar factories as have fully repaid all sums, which have become due in respect of sugar development fund and levy sugar price equalization fund will be eligible to apply for loan under the schemes notified under sub-rule (1).

(4) The repayment of loans sanctioned under any scheme notified under sub-rule (1), together with interest shall be made in four equal annual instalments and shall commence on expiry of one year from the date of disbursement of the loan."
21, 22 and 23" shall be substituted;
(b) in the proviso to sub-rule (5), after the words "provided that" the words and figures "in case of short term loans under rules 16-A and 17-A, any sugar factory and" shall be substituted.

5. "Form III-A" shall be omitted.

[F. N. 1-5/2009-SDF]
N. SANYAL, H. Secy.

Footnote: The Principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide No. G.S.R 732(E), dated 28-9-1983 and were subsequently amended by the following notifications:
(i) G.S.R 817(E), dated the 20th December, 1984;
(ii) G.S.R 838(E), dated the 14th November, 1983;
(iii) G.S.R 551(E), dated the 6th May, 1986;
(iv) G.S.R 235(E), dated the 24th April, 1991;
(v) G.S.R 441(E), dated the 28th April, 1992;
(vi) G.S.R 435(E), dated the 6th May, 1994;
(vii) G.S.R 27(E), dated the 12th January, 1996;
(viii) G.S.R 656(E), dated the 21st November, 1997;
(ix) G.S.R 91(E), dated the 12th February, 2001;
(x) G.S.R 886(E), dated the 6th December, 2001;
(xi) G.S.R 441(E), dated the 21st June, 2002;
(xii) G.S.R 584(E), dated the 19th August, 2002;
(xiii) G.S.R 67(E), dated the 29th January, 2003;
(xiv) G.S.R 241(E), dated the 25th March, 2003;
(xv) G.S.R 787(E), dated the 6th October, 2003;
(xvi) G.S.R 895(E), dated the 19th November, 2003;
(xvii) G.S.R 953(E), dated the 17th December, 2004;
(xviii) G.S.R 72(E), dated the 23rd January, 2004;
(xix) G.S.R 687(E), dated the 21st October, 2004;
(x) G.S.R 739(E), dated the 9th November, 2004;
(xx) G.S.R 149(E), dated the 2nd March, 2005;
(xxi) G.S.R 451(E), dated the 4th July, 2005;
(xxii) G.S.R 558(E), dated the 15th September, 2006;
(xxiii) G.S.R 118(E), dated the 9th March, 2007;
(xxiv) G.S.R. 697(E), dated the 7th November, 2007;
(xxv) G.S.R 699(E), dated the 8th November, 2007;
(xxvi) G.S.R 738(E), dated the 29th November, 2007;
(xxvii) G.S.R 749(E), dated the 5th December, 2007;
(xxviii) G.S.R. 115(E), dated the 28th February, 2008;
(xxix) G.S.R 279(E), dated the 10th April, 2008;
(xxx) G.S.R. 388(E), dated the 19th May, 2008;